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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 123-B/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

Name of the Company:

Asset Reconstruction Company (India) Ltd.

V/s.

Shah Alloys Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. NIKITHA MENOR Advocate ARCIL

2. S. P. MAJMUNAR

Adrecano

Shah surysted SPS

<u>ORDER</u>

Learned Advocate Ms. Nikitha Menon i/b India Law LLP present for Operational Creditor/ petitioner. Learned Advocate Mr. Sharvil Majmudar present for Respondent.

Both sides submitted that the matter is under settlement. The learned Counsel appearing for Respondent submitted that part payment is already been done to which the learned Counsel appearing on behalf petitioner conceded the fact.

Hence, prayed for some time to finally settle the matter.

List the matter on 22.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 15th day of December, 2017.